

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 572**

**TO BE ANSWERED ON THE 19TH DECEMBER, 2017/ AGRAHAYANA 28, 1939
(SAKA)**

RELIEF FOR STONE PELTERS

572. ADV. CHINTAMAN NAVASHA WANAGA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has given/likely to give some relief to the first time stone pelters in Jammu and Kashmir;

(b) if so, the details thereof; and

(c) the number of Kashmiri youths benefitted or likely to be benefitted in the next one or two months by the said relief?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (c) The Government of Jammu and Kashmir has constituted a Committee under the Chairmanship of Director General of Police, Jammu and Kashmir to review the cases registered against the youths/persons and examine the legal aspects of withdrawal/ closure of such cases which are not heinous in nature. The Committee has recommended 850 cases involving 4961 (one time offenders) persons/ youths subject to certain terms and condition to the State Government.
